

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No.266/2014

Dated this Monday the 15th day of October, 2018

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Shri Ranjan Sahai,
aged about 56 years, working in the
post of Controller of Mines (P&C),
Indian Bureau of Mines, Nagpur, R/O,
Type-V, Flat No.6, CPWD Qtrs., Seminary
Hills, Nagpur-440006.
...Applicant.

(By Advocate Shri S. V. Marne).

Versus

1. Union of India,
Ministry of Mines, 4rd floor,
'A' Wing, Shastri Bhawan,
New Delhi-110001, Through the Secretary.
2. Union of India,
Ministry of Personnel,
Public Grievance and Pensions,
Department of Personnel & Training,
New Delhi through its Secretary.
3. The Union Public Service Commission
through Secretary, Dholapur House,
Shahajahan Road,
New Delhi-110 011.
4. The Controller General,
Indian Bureau of Miners,
Ministry of Mines,
Government of India,
Indira Bhawan,
Nagpur-440 012.
5. The Reviewing Authority under Rule 29-A,
of CCS (CCA) Rules, 1969, through,
Ministry of Mines, 3rd Floor, "A" Wing,
Shastri Bhawan, New Delhi-110001.
... Respondents.

(By Advocate Shri V. S. Masurkar).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

Shri S. V. Marne, learned counsel for the applicant.

Shri V. S. Masurkar, learned counsel for the respondents.

At the outset, the learned counsel for the applicant seeks permission under instructions from the applicant to withdraw the OA. Permission is granted.

In view of the above, the OA is dismissed as withdrawn.

No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.